

Central Administrative Tribunal  
Principal Bench, New Delhi

OA NO.1812 /2019

New Delhi, this the 31st of May, 2019

**Hon'ble Mr. S.N.Terdal, Member (Judicial)**  
**Hon'ble Mr.A.K. Bishnoi, Member (Administrative)**

Vinit Sharma S/o Shri Ashok Kumar Sharma  
R/o H. No. 86 Saranwas  
Tehsil/District Rewari  
Haryana-123401  
Aged-26, Group-B  
Post –Educational & Vocational Guidance Counsellor  
(EVGC-Male)

-Applicant

(By Advocate: Mr. Sudhir Nagar)

**Versus**

Delhi Subordinate Services Selection Board  
(Through its Chairman)  
FC-18, Institutional Area  
Karkardooma, Delhi-110092.

1. GOVT of NCT OF DELHI  
(Through Directorate of Education Govt. of NCT)  
BL/67, Block BL,  
West Shalimar Bagh,  
Shalimar Bagh, Delhi, 110088  
New Delhi. - Respondents.

**O R D E R (ORAL)**

**By Hon'ble Mr. S.N. Terdal, Member(J):-**

Heard.

Learned counsel for the applicant applied under RTI requesting for providing his OMR answer sheet with respect to the examination in Educational & Vocational Guidance Counsellor (EVGC-Male) examination held on 12.08.1992 as

per Annexure A-7. He has received the information to the said RTI application. He is not satisfied to the reply given at Annexure A-8 by the authorities in reply to the said application. Hence, the applicant has filed this Original Application seeking information which has been denied to him under Rules of the RTI Act., 2005. The applicant has not challenged any order passed by any respondent authority falling under sections 19 & 20 of the Administrative Tribunal's Act, 1985. The OA is, therefore, dismissed. No order as to costs.

**(A.K.Bishnoi)**  
**Member(A)**

**(S.N. Terdal)**  
**Member (J)**

/mk/